

Training (DOPT) and are registered societies are recognized by DOPT for grant of financial assistance/guidance. Permission to Government servants for holding elective office in RWAs under the Conduct Rules is granted by respective Offices and no such data is maintained in the DOPT.

(b) As per the O.M. No. 5/43/01-Wel. Vol. (II) dated 30.05.2006, failure on the part of a Government servant to obtain prior permission for holding elective office in any association recognized or un-recognized will be violative of rule 15(2) of CCS (Conduct) Rules.

(c) and (d) This department does not maintain information regarding unrecognized associations and officials associated with them. Action is to be taken by the concerned Cadre Controlling Authorities as per provisions of O.M. dated 30.05.2006 referred to above.

Relaxation to handicapped OBC candidates in UPSC Exams

†3262. SHRI RANBIR SINGH PARJAPATI: Will the PRIME MINISTER be pleased to state:

(a) whether Government considers three additional chances to Other Backward Classes (OBCs) as alternative to three additional chances given to the handicapped of general category;

(b) if so, the reasons for not including exemption of ten years in age limit to the handicapped of Other Backward Classes (OBCs) in addition to three years of exemption in their age limit; and

(c) if so, the measures being adopted to implement Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995, wherein the handicapped are themselves a separate category, to do away with the discrimination being meted to the handicapped of OBCs so that the handicapped of the OBCs could avail the benefit of age limit in IAS examination scheduled to be held?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRI PRITHVIRAJ CHAVAN): (a) to (c) No, Sir. As per Rule 4 of Civil Services Examination Rules, a physically handicapped candidate gets as many attempts as are available to other non-physically handicapped candidates of his or her community, subject to the condition that a physically handicapped candidate belonging to general category shall be eligible for seven attempts. Seven chances have also been provided to OBC candidates who are physically handicapped.

As far as minimum and maximum age for Civil Services Examination is concerned, a general candidate must have attained the age of 21 years and must not have attained the age of 30 years on the 1st August of the relevant year. However, the upper age limit in case of blind, deaf-mute and Orthopedically handicapped persons is relaxable according to Rule 6 (b) read with Notes given below of Civil Services Examination Rules.

†Original notice of the question was received in Hindi.